

Ms. Payal Gupta & Ors.  
Vs.  
Mr. Kamal Gupta & Ors.

20.05.2020

**The matter has been heard through video conferencing.**

Present: Sh. Rajeev Lochan, Ld. Counsel for plaintiffs.

It is pointed out to the ld. Counsel for plaintiffs that plaintiffs no. 2 to 4 are minors and the plaintiffs have not filed any application for appointment of next friend in terms of Order 32 CPC. The ld. Counsel for plaintiffs seeks time to file the same. In view of the request of ld. Counsel for plaintiffs, the matter is adjourned to **27.05.2020 at 12:00 noon** for further proceedings

Be put up before the Ld. District & Sessions Judge (HQs) for appropriate orders, in case the court functioning resumes, otherwise, be listed before the Ld. Judge on Duty, if the court functioning does not resume.

The signed copy of the order be tagged with the file on or before the NDOH.

(Arun Sukhija)  
ADJ-07, (Central)  
Tis Hazari Courts, Delhi  
20.05.2020